

recovery proceedings were instituted at that stage, the mill would close. They recommended that the mill should be allowed to continue working, so that the workers, numbering more than 4,000, would not be rendered unemployed, and that debentures should be taken as first charge on the asset. That was the only basic course possible and that was taken.

Shri Khadilkar: May I know whether the Minister is aware that after giving this facility, the mill did not work, that labourers are unemployed and their ordinary dues of provident fund are not being paid?

Shri Abid Ali: What I mentioned was concerning February, 1954. The mill continued working till August, 1957, because of that facility which was given.

Shri Prabhat Kar: When this infringement of the investment of provident fund money was made in 1954, may I know what steps Government had taken against the company for this infringement?

Shri Abid Ali: Debentures were taken and also subsequently prosecution was started. Two prosecutions were started and recovery proceedings also were started. Recovery proceedings have come to a stage where they could not proceed further, because of the mill having gone into liquidation. In one prosecution, the two directors have been fined and the other case is pending.

PAPERS LAID ON THE TABLE

REPORT ON COMPENSATION TO BE PAID ON NATIONALISATION OF KOLAR GOLD MINES

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table a copy of the Report of the Ad Hoc Committee on the Compensation to be paid on the Nationalisation of the Kolar Gold Mines. [Placed in Library. See No. LT-477/57.]

REPORT ON INDIAN AIRLINES CORPORATION'S FARES AND FREIGHT RATES

The Minister of State in the Ministry of Transport and Communications (Shri Humayun Kabir): I beg to lay on the Table a copy of Report of the Air Transport Council on Indian Airlines Corporation's Fares and Freight Rates (May 1957). [Placed in Library. See No. LT-478/57.]

REPORT OF INDIAN GOVERNMENT DELEGATION TO 40TH SESSION OF I.L.C.

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the Report of the Indian Government Delegation to the 40th Session of the International Labour Conference (June 1957). [Placed in Library. See No. LT-479/57.]

AMENDMENT TO EMPLOYEES' PROVIDENT FUNDS SCHEME

Shri Abid Ali: I beg to lay on the Table, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, a copy of Notification No. S.R.O. 3972, dated the 14th December, 1957, making certain further amendment to the Employees' Provident Funds Scheme, 1952. [Placed in Library. See No. LT-480/57.]

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT, 1878

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

- (1) S.R.O. No. 3585, dated the 6th November, 1957.
- (2) S.R.O. No. 3586, dated the 6th November, 1957, containing the Customs Duties Drawback (Dye Stuffs) Rules, 1957 [Placed in Library. See No. LT-481/57.]